

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STONE INDIA LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Stone India Limited
2. Date of incorporation of corporate debtor	15 th January 1931
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L35201WB1931PLC006996
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 16, Taratalla Road, Alipore Kolkata, West Bengal -700088
6. Insolvency commencement date in respect of corporate debtor	09 th November 2021 (Order received on 10 th November, 2021)
7. Estimated date of closure of insolvency resolution process	08 th May, 2022 (180 th day from the date of commencement of Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kuldeep Verma IBBI/IPA-001/IP-P00014/2016-17/10038
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 46, BB Ganguly Street, Unit 501, Kolkata 700012. Email: kuverma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 46, BB Ganguly Street Unit 501, Kolkata 700012. Email: cirp.stone@gmail.com
11. Last date for submission of claims	23 rd November, 2021 (14 days from the date of Initiation of CIRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal Kolkata Bench-I has ordered the commencement of a corporate insolvency resolution process of the Stone India Limited on 09th November, 2021 (Copy of order communicated to undersigned on 10th November 2021).

The creditors of Stone India Limited are hereby called upon to submit their claims with proof on or before 23rd November, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form GA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12th November, 2021
Place: Kolkata

Mr. Kuldeep Verma
Interim Resolution Professional
IBBI/IPA-001/IP-P00014/2016-17/10038

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